

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.1
C.P.(IB)/217(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Kadvani Forge Ltd

.....Applicant

V/s

Bhalara Cotton Pvt Ltd

.....Respondent

Order delivered on ..01/08/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sumit Parikh, Advocate.

For the Respondent :

ORDER

This application is filed under Section 9 of IBC, 2016.

Issue notice to the Corporate Debtor.

The Applicant is directed to serve notice upon the Corporate Debtor by Speed-Post and E-mail and to file an affidavit of service of notice within two weeks. The Corporate Debtor is directed to file an affidavit in reply within seven days by giving a copy to the other side and other side may file a rejoinder (not more than five pages) within seven days thereafter.

List the matter on 10.10.2022

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

MADAN B GOSAVI
MEMBER (JUDICIAL)